

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR MR. SANJAY PARIHAR

Petition(s) for Special Leave to Appeal (Crl.) No(s). 3300/2016

THE STATE OF UTTARAKHAND HOME DEPARTMENT SECRETARY Petitioner(s)

VERSUS

BHAGWAN DAS

Respondent(s)

Date : 16-01-2018 This petition was called on for hearing today.

For Petitioner(s) Mr.Ashutosh Kr.Sharma,Adv.
Mr. Rajiv Yadav, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Ld.counsel for the petitioner has failed to take fresh steps in the respect of the sole respondent despite opportunities given. Ld.counsel submits that due change of Standing Counsel, he could not take steps. His request is acceded to. Hence, two weeks time as last chance is given to do the needful.

Ld.counsel further submits that the cause title has been wrongly recorded as 'State of Uttarakhand' in place of State of Uttar Pradesh in the cause list. Registry to update the database accordingly.

List the matter again on 08.03.2018.

SANJAY PARIHAR
Registrar

SB